

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos 11566-11569/2022  
[Arising out of impugned final judgment and order dated 20-12-2021  
in MFA No. 80/2016, MFA No. 57/2016, MFA No. 29/2017 and MFA No.  
28/2017 passed by the Gauhati High Court]

UNION OF INDIA

Petitioner(s)

VERSUS

M/S KAMAKHYA TRANSPORT PVT. LTD.

Respondent(s)

[ HEARD BY : HON'BLE SANJAY KAROL AND HON'BLE PRASHANT KUMAR  
MISHRA, JJ. ]

Date : 05-06-2025 These petitions were listed for pronouncement of  
judgment today.

For Petitioner(s) :Mr. K.M.Nataraj, A.S.G.  
Mr. Ameyavikrama Thanvi, Adv.  
Mr. Vatsal Joshi, Adv.  
Mr. B.k.satija, Adv.  
Mr. Chinmayee Chandra, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Amrish Kumar, AOR

Mr. Sudarshan Lamba, AOR

For Respondent(s) :Mr. Divyansh Rathi, Adv.  
Mr. K. P. Maheshwari, Adv.  
Mr. Divyam Rathi, Adv.  
Mr. Gunjan Kumar, AOR

1 Hon'ble Mr. Justice Sanjay Karol has pronounced the  
reportable judgment of the Bench comprising His Lordship and  
Hon'ble Mr. Justice Prashant Kumar Mishra.

2. Leave granted.

3. The appeals are allowed in terms of the signed reportable  
judgment.

4. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(NIDHI MATHUR)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)